

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

DATE OF HEARING:14.8.2012

Petition No. 1/MP/2012

Subject: Levy of UI charges in violation of Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 20089 and back supply charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for an inter-State open access transaction.

Petitioner : Sadashiva Sugars Limited

Respondent : State Load Despatch Centre, Karnataka

Petition No. 124/MP/2012

Subject: Petition under Section 79 (1) (c) of the Electricity Act, 2003 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

Petitioner : Falcon Tyres Limited, Mysore

Respondent : State Load Despatch Centre, Karnataka

Parties present : Shri G.Joshi, Advocate for the petitioners
Shri Ananathanrayana, Advocate for the petitioners
Shri Anand K.Ganesan, Advocate, SLDC, Karnataka

RECORD OF PROCEEDINGS

Learned counsel for the petitioner *inter alia* sought appropriate directions against the bills raised by SLDC, Karnataka towards the back-up supply charges.

2. Learned counsel for the SLDC, Karnataka requested for two weeks time to file an affidavit for justification of levying the back supply charges on the

petitioners. Accordingly, respondent was allowed to file an affidavit on or before 31.8.2012, with an advance copy to the petitioners.

3. After hearing the learned counsel for the petitioner and respondent at length, the Commission reserved order in the matter.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**